

HIGH COURT OF UTTARAKHAND

NAINITAL

NOTIFICATION

No. 231 /UHC/Admin.B/Misc./2012

Dated: 17 October, 2012.

In exercise of powers conferred by Article 227(2) of the Constitution of India, the High Court of Uttarakhand, Nainital with the approval of the Governor of Uttarakhand, is pleased to make the following amendments in Rule 585 of General Rules (Civil), 1957 (as applicable to State of Uttarakhand).

Existing Rule	Amended Rule
<p>Rule 585. Fees allowable on taxation in suits and appeals from decrees:- In all suits or appeals from decrees, heard and decided on contest, the fee allowable on taxation shall be as follows:</p> <p>(i) if the valuation does not exceed ₹ 50/-; ₹ 10/;</p> <p>(ii) if the valuation exceeds ₹ 50/-, but does not exceed ₹ 150/-; ₹ 20/-;</p> <p>(iii) if the valuation exceeds ₹ 150/-, but does not exceed ₹ 250/-; ₹ 30/-;</p> <p>(iv) if the valuation exceeds ₹ 250/-, but does not exceed ₹ 350/-; ₹ 40/-;</p> <p>(v) if the valuation exceeds ₹ 350/-, but does not exceed ₹ 500/-; ₹ 50/-;</p> <p>(vi) if the valuation exceeds ₹ 500/-, but does not exceed ₹ 750/-; ₹ 70/-;</p> <p>(vii) if the valuation exceeds ₹ 750/-, but does not exceed ₹ 1000/-; ₹ 100/-;</p> <p>(viii) if the valuation exceeds ₹ 1000/-, but does not exceed ₹ 5,000/-; ₹ 100/- plus 10 percent of the valuation above ₹ 5,000/-;</p> <p>(ix) if the valuation exceeds ₹ 5,000/-, but does not exceed ₹ 20,000/-; ₹ 500/- plus 5 percent of the valuation above ₹ 5,000/-;</p> <p>(x) if the valuation exceeds ₹ 20,000/-, but does not exceed ₹ 50,000/-; ₹ 1,250/- plus 2.5 percent of the valuation above ₹ 20,000/-;</p> <p>(xi) if the valuation exceeds ₹ 50,000/-, but does not exceed ₹ 1,00,000/-; ₹ 2,000/- plus 1 percent of the valuation above ₹ 50,000/-;</p> <p>(xii) if the valuation exceeds ₹ 1,00,000/-; ₹ 2,500/- plus 1/2 percent of the valuation above ₹ 1,00,000/-;</p>	<p>Rule 585. Fees allowable on taxation in suits and appeals from decrees:- In all suits or appeals from decrees, heard and decided on contest, the fee allowable on taxation shall be as follows:</p> <p>(i) if the valuation of the suit is upto ₹ 5,000/-; then ₹ 500/-;</p> <p>(ii) if the valuation exceeds ₹ 5,000/-, but does not exceed ₹ 20,000/-; ₹ 500/- plus 5 percent of the valuation above ₹ 5,000/-;</p> <p>(iii) if the valuation exceeds ₹ 20,000/-, but does not exceed ₹ 50,000/-; ₹ 1,250/- plus 2.5 percent of the valuation above ₹ 20,000/-;</p> <p>(iv) if the valuation exceeds ₹ 50,000/-, but does not exceed ₹ 1,00,000/-; ₹ 2,000/- plus 1 percent of the valuation above ₹ 50,000/-;</p> <p>(v) if the valuation exceed ₹ 1,00,000/-; ₹ 2,500/- plus 1/2 percent of the valuation above ₹ 1,00,000/-.</p>

These amendments will come into force with immediate effect.

By Order of the Court

Sd/-

(Ram Singh)

Registrar General.

Contd.